

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-36/2006 in
OA-2497/2003

New Delhi this the 7th day of March, 2006.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. M.K. Gupta, Member(J)

Sh. P.N. Sharma,
S/o late Sh. Munshi Ram Sharma,
R/o H.No.117, Block No.14,
Subhash Nagar,
New Delhi-110 027.

.... Petitioner

(Petitioner in person)

Versus

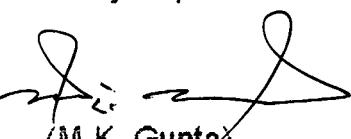
Dr. R.A. Mashelkar,
Director-General,
Council of Scientific and Industrial
Research, Anusandhan Bhawan,
2, Rafi Marg, New Delhi.

.... Respondent

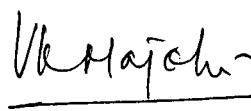
(through Sh. Praveen Swarup, Advocate)

Order (Oral)
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Our attention has been drawn to order dated 10.02.2006 passed by the Hon'ble High Court in W.P. (C) 1375/2006. The said order has been passed in the presence of petitioner in which the Hon'ble High Court directed the respondent in the Writ Petition not to press the Contempt Petition before the Tribunal. In this backdrop, the contempt proceedings are dropped. Notice is discharged. However, the petitioner shall have liberty to revive these proceedings, if necessary, after the Writ Petition is finally disposed of.


(M.K. Gupta)
M(J)

/w/


(V.K. Majotra)
VC(A)

7/3/06